

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00631 OF 2016
Cuttack, this the 14th day of September, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....
Duryodhan Dalabehera,
aged about 60 years,
S/o Late Magata Dalabehera,
Permanent resident of Vill. Sorada,
PO- Karadasingi, PS- Rayagada, Dist- Gajapati,
Retired w.e.f. 30.06.2016 as Shorting Asst.

.....Applicant

By the Advocate(s)-M/s. S.K.ojha, S.K.Nayak.

-Versus-

Union of India Represented through its

1. Secretary-cum-Director General (Posts),
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Postmaster General,
Berhampur Region, Berhampur,
Dist- Gajapati-760001.
3. Superintendent,
Railway Mail Service BG Division,
Berhampur, Dist- Gajapati-760001.

... Respondents

(Advocate: Mr. G.R.Verma)

.....

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.K.Nayak, Ld. Counsel for the Applicant, and Mr. G.R.Verma, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

Wll


2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to Respondent No.2 to extend the 3rd financial benefit to the applicant in Grade Pay of Rs. 4200/- w.e.f. 16.01.2011 or to extend the GP of Rs. 4200/- by stepping up his pay at par with his juniors and further to extend the consequential benefits to him. Mr. Nayak, Ld. Counsel for the applicant, submitted that although the applicant submitted representation on 16.02.2016 (Annexure-A/4) to Respondent No.2 but till date no communication has been made to him and the applicant, in the meantime, has retired on 30.06.2016.


3. In view of the above, since the representation of the applicant is stated to be pending consideration, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No. 2 to consider the representation dated 16.02.2016, if the same has been preferred and is still pending consideration, and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. We make it clear that if after such consideration the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months from the date of such consideration to extend the benefit to the applicant. However, if in the meantime the said representation has already been considered and disposed of then the same may be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

4. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

W.S.L.

5. On the prayer made by Mr. Nayak, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 19.09.2016.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)

RK